

(ii) Government Resolution No 159/73-S Py dated the 22nd February, 1974 notifying Government's decisions on the above Report

(2) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act [*Placed in Library See No IT-6214/74*]

CENTRAL WAREHOUSING CORPORATION
(AMENDMENT) RULES 1973 AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P SHINDE) I beg to lay on the Table—

(1) A copy of the Central Warehousing Corporation (Amendment) Rules 1973 (Hindi and English versions) published in Notification No GSR 1371 in Gazette of India dated the 15th December, 1973, under sub-section (3) of section 41 of the Warehousing Corporations Act 1962 [*Placed in Library See No IT 62 1/74*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955 —

(i) The Fertiliser (Control) (Third Amendment) Order 1973 published in Notification No SO 802 (F) in Gazette of India dated the 31st December, 1973

(ii) The Northern Rice Zone (Movement Control) second Amendment Order, 1973, published in Notification No GSR 8(F) in Gazette of India dated the 7th January, 1974 [*Placed in Library See No IT-6202/74*]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT AND MERCHANT SHIPPING ACT, ETC

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table—

(1)(i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act 1939

(a) The Motor Vehicles (Third Party Insurance) Amendment Rules, 1973 published in Notification No SO 2811 in Gazette of India dated the 29th September, 1973

(b) The Motor Vehicles (Third Party Insurance) Amendment Rules 1973, published in Notification No SO 3550 in Gazette of India dated the 22nd December 1973

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (a) above [*Placed in Library See No LT 6203/74*]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 —

(i) The Merchant Shipping (Apprenticeship to Sea Service) Amendment Rules 1973 published in Notification No GSR 1418 in Gazette of India dated the 29th December 1973

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1973, published in Notification No GSR 13 in Gazette of India dated the 5th January, 1974 [*Placed in Library See No IT 6204/74*]